

Shri Jawaharlal Nehru: The whole scheme has been prepared with a view to checking floods. May I just say, Sir, with your permission that the whole of the Damodar Scheme which is one of the major schemes is meant for that purpose.

Shri S. C. Samanta: May I know, Sir, whether any major change will be effected in the steps that are being taken or will be taken, when the Finance Commission will submit their recommendations?

Shri Jawaharlal Nehru: First of all, the Finance Commission has not yet submitted its recommendations. How can we know what they are going to say? Secondly, this has nothing to do with this question.

Shri S. C. Samanta: I meant, Sir, that the Finance Commission will recommend the share of the money that will be given to the State. Will the allotment of the financial help that will be given to Assam State be taken into consideration at that time?

Shri Jawaharlal Nehru: We have to consider this question in the existing circumstances. We are trying to be as helpful as possible in the shape of grants and loans. If the Finance Commission makes any recommendation that is a separate matter whether it would be considered as such.

Shri Sarmah: Who will actually execute the work in implementing these recommendations, the Central Government or the Assam Government?

Shri Jawaharlal Nehru: Both, I imagine.

Sri K. P. Tripathi: Recently we found that the Pakistan Government has imposed a cordon along the Khasi Hills so that the oranges and potatoes which used, normally, to go to Pakistan should not go at all. The crisis about oranges particularly is deteriorating. In view of these, will the Government consider setting up a Canning.....?

Mr. Speaker: Order, order.

Shri Sarmah: Will Government please instruct its experts to take into consideration locally expressed opinion in protecting Dibrugarh town?

Shri Jawaharlal Nehru: We always wish to take advantage of the experience of local experts. They have completely and absolutely failed to do anything. We are asked to take over charge.

INDIAN SETTLERS IN CANADA

***248. Dr. Ram Subhag Singh:** Will the Prime Minister be pleased to state whether the wives and children of Indians who have acquired Canadian nationality are allowed to go to Canada to settle down there?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): Yes. The husband or wife and unmarried children under 21 years of age of a Canadian citizen legally admitted into and resident in Canada are allowed to go to Canada to settle there provided:

- (i) they otherwise comply with the provisions of the Canadian Immigration Act; and
- (ii) the settlement arrangements in Canada are to the satisfaction of the Canadian authorities.

Dr. Ram Subhag Singh: May I know, Sir, whether the close relations of Canadian citizens of Indian origin such as their brothers and sisters, are also allowed to go there?

Shri Anil K. Chanda: Yes, Sir, within the quota.

Dr. Ram Subhag Singh: May I know, Sir, whether persons who intend to marry Canadian girls of Indian origin are experiencing difficulty in proceeding to Canada?

Shri Anil K. Chanda: A similar question arises later in the day, Sir.

PEPPER FOR EXPORT

***249. Shri C. R. Iyyunni:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any test is applied before pepper is exported to foreign countries as to whether it comes up to standard; and

(b) if not, why not?

The Minister of Commerce (Shri Karmarkar): (a) Yes. It is reported that the trade generally cleans pepper before export with a view to making the quality conform to specifications of foreign importers' Associations.

(b) Does not arise.

Shri C. R. Iyyunni: May I know whether there has been a fall in the export of pepper due to want of standardisation last year?

Shri Karmarkar: No, Sir. I am not aware of a fall in export of pepper on account of this reason.

Shri C. R. Iyyunni: May I know whether there are any statistics prepared of the pepper that is exported from Travancore Cochin and other places in India to foreign countries?

Shri Karmarkar: On notice, I could answer this question. We have got statistics.

Shri Damodara Menon: Has there been any complaint from the foreign consumers that the quality of our pepper has gone down?

Shri Karmarkar: There have been complaints last year that the general quality has not been up to the standard: Some general complaint.

Shri C. R. Iyyunni: May I know whether after the complaints have been received, any steps have been taken to see that the faults are removed?

Shri Karmarkar: Normally when complaints come from foreign countries regarding supply, we pass them on to trade. In this particular case, about the cleaning of pepper, I understand that trade has a scheme, and the Planning Commission has also included in the Five Year Plan a scheme for fumigation and compulsory grading under Agmark before export.

Shri A. M. Thomas: May I know whether there is a proposal to set up a fumigating plant in Cochin and how far it has progressed?

Shri Karmarkar: There is a plan; it is for the trade to execute the plan; I understand the cost of it is only Rs 20,000.

Shri V. P. Nayar: In view of the fact that yesterday's *Statesman* reported that there is a likelihood of 25 per cent shortage in the production of pepper in Travancore-Cochin.....

Shri Karmarkar: I shall first read yesterday's *Statesman*.

Shri V. P. Nayar: I have not yet finished the question. May I know whether the Government will take any steps to get a better price for pepper?

Shri Karmarkar: I shall first read yesterday's *Statesman* and then answer the question.

Shri Nambiar: May I know.....

Mr. Speaker: We will proceed to the next question.

INDUSTRIAL HOUSING

***250. Shri S. N. Das:** (a) Will the Minister of Works, Housing and Supply be pleased to state what are the important features of the Scheme for giving impetus to the construction of houses for industrial workers and other low income groups recently initiated by the Central Government?

(b) Which of the State Governments and other organised bodies and employers have so far expressed their desire to take advantage of this scheme?

(c) What is the total amount that has been set apart for this scheme for the next five years?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) A copy of the Subsidized Industrial Housing Scheme of the Government of India is placed on the Table of the House. [See Appendix II, annexure No. 6.]

(b) A statement is placed on the Table of the House. [See Appendix II, annexure No. 7.]

(c) No final decision has yet been taken in the matter, but Rupees Seven Crores and seventeen lacs have been provided for the current financial year.

Shri S. N. Das: May I know whether the Industrial Housing scheme which has been in operation in the Ministry of Labour since 1950-51 has been wound up or the same has been incorporated in the present scheme?

Sardar Swaran Singh: It has not been wound up, in the real sense in as much as the financial aid which has already been given is being utilised by the various State Governments. But, option is given that the unspent money can be converted into the present scheme.

Shri S. N. Das: May I know the total amount spent under the previous scheme and the total amount given as subsidies?

Sardar Swaran Singh: In the previous scheme I do not think that any subsidy was given. Only interest free loan was advanced.

Shri S. N. Das: What is the number of Houses constructed under the previous scheme?

Sardar Swaran Singh: That information is not available with me at the moment.

Shri B. S. Murthy: May I know whether the Government have any plan for rural housing?